



RAJASTHAN HIGH COURT

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

सत्यमेव जयते

D.B. Civil Writ Petition No. 2278/2020
URN: CW / 4156U / 2020

Suo Motu

-----Petitioner

Versus

The State Of Rajasthan

-----Respondent

Connected With

D.B. Civil Writ Petition No. 6867/2026
URN: CW / 15089U / 2026

Elephant Village Development Society

-----Petitioner

Versus

State Of Rajasthan

-----Respondent

For Petitioner(s)	:	Mr. Shobhit Tiwari Mr. Prakash Kumar Jha on behalf of Mr. Ashvin Garg
For Respondent(s)	:	Ms. Mahi Yadav, AAG with Mr. Kuldeep Singh Rathore Mr. Abhishek Sharma and Mr. Vishal Kumar for State Mr. Hardik Singh Mr. Mahi Choudhary Mr. Vinayam Saran Mr. Rudraksh Sharma

HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE MANEESH SHARMA

Order

02/07/2026

Learned counsel appearing for the Forest Department states that they have no incurring about the facts of the present case and they do not even have a file of the present case with them.

It is a very shocking state of affairs, more so, as the writ petition is pending since 2020 and time and again directions have



[CW-2278/2020]

been issued by the Court. The insensitiveness being shown by the Forest Department and its officers and counsels is deprecated.

We direct the Chief Conservator of Forest under whom the Hathi Gaon jurisdiction lies to remain present before this Court along with the details relating to Hathi Gaon and steps being taken for the welfare of the domesticated elephants.

List this case again on 23.07.2026.

(MANEESH SHARMA),J

(SANJEEV PRAKASH SHARMA),ACTING CJ

26-27/AMAN